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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.279/2004 in OA No.3076/2003

New Delhi, this the 12th day of October, 2004

Hon'ble Shri S.K. Naik, Member(A)

P.S.Antriwala .. Applicant

(Shri B.S.Mainee, Advocate) ..
versus

Union of India & Others .. Respondents ..

ORDER(in circulation)

Perusal of the present review application filed on 23.9.2004 against the order/judgement dated 13.8.2004, by which OA 3076/2003 was dismissed being hit by limitation as also devoid of merit and for the detailed reasoning given therein reveals that the applicant has only attempted to rebuild a case for review on the same set of facts and grounds which have already been taken care of by the Tribunal. It is further noticed that the judgements relied upon by the applicant in support of the review would render no assistance to him as the same are distinguishable and not relevant for the purpose of adjudication of the present RA. Resultantly, I find no valid ground to review the aforesaid judgement dated 13.8.2004 and therefore the RA is accordingly dismissed under order 47, Rule 1 CPC read with Section 22(3)(f) of Administrative Tribunals Act, 1985.

S.K.Naik
(S.K. Naik)
Member(A)

/gtv/